



GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT; HOME DEPARTMENT
SRINAGAR/JAMMU

NOTIFICATION

Jammu, the 26th March, 2019

SRO: 226 Whereas, Police Station CIK Srinagar on 31-03-2017 received information through reliable sources to the effect that one militant namely Amir Nabi Wagay R/O Goriwan Bijbehara, Anantnag intends to commit some terrorist act outside SKIMS Soura Srinagar. The alleged accused, a self-styled District Commander of HM outfit for Anantnag District was found in suspicious circumstances in the premises of SKIMS Soura, Srinagar and on seeing the Police officials, he tried to fire upon the party with his illegally acquired Chinese pistol but was overpowered by the nafri on spot and tactfully apprehended; and

2. Whereas, a case FIR No. 07/2017 was registered in P/S CIK Srinagar and investigation taken up; and

3. Whereas, during the course of investigation, site plan was prepared, statements of witnesses were recorded under relevant sections of law and placed on record besides, one Chinese Pistol alongwith six Rds. of Pistol were recovered from the accused and seized as piece of evidence and seizure memo prepared and placed on record. The seized arms and ammunition was got examined through a ballistic armourer and examination certificate was obtained and placed on record. Investigation conducted has further revealed that the accused is an HM militant and is involved in many terrorist activities against whom many FIRs have been registered at different police stations of valley. Copies of FIRs have been obtained and placed on file. Further the categorization list has also been obtained and placed on record. Investigation conducted has prima facie established the involvement of the accused Amir Nabi Wagay S/O Ghulam Nabi Wagay R/O Goriwan Bijbehara, for the commission of offences punishable u/s 307/IPC, 7/25 A. Act, 13,20 ULA(P) Act and investigation of case is concluded as proved; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary

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